

(e) Steps taken by the Government to ensure the recovery of missing children at the earliest are as follows:-

1. Habits of missing children are known from their parents and relatives.
2. Wireless message is given to all SHO's and all concerned in nearest state.
3. Description of missing children is announced on Radio and T.V. alongwith photo.
4. Pamphlets are circulated in public places, railway station and bus stands.
5. Data regarding missing children is uploaded on police website.
6. Missing children are searched with the help of cyber cell.

Besides, Delhi police has issued Standing Order No. 252/09 regarding steps to be taken by the Investigating Officers on receipt of information regarding missing children. The salient features of the Revised Standing Order No. 252 are as under :

1. On a complaint regarding a missing person, registration of a case has been made mandatory in case of all missing children of the age upto 16 years.
2. As per The Hon'ble Court direction, the information regarding missing children is immediately uploaded on Delhi Police's web based ZIPNET programme.
3. (a) **By post:-** It is the responsibility of the SHO to ensure that a copy of FIR registered with regard to missing children is delivered to Delhi Legal Services Authority by-hand or by post (under UPC) along with the addresses and contact phone numbers of parents of the missing children.  
(b) **By E-mail:-** As far as sending a copy of FIR by e-mail is concerned, this is done by the Missing Persons Squad/Crime Branch. Other relevant information is uploaded by the district on the ZIPNET. The district DCP ensures that such action is taken expeditiously.
4. A team comprising of a lawyer and social worker follow up each case with the Delhi Police. The said team not only provides all possible legal aid to the parents and families of the missing children but also acts as an interface between the parents of the missing children and the Delhi Police.
5. Whenever a missing child is traced or he/she comes back on his/her own, the Investigating Officer examines all relevant angles such as involvement of organized gangs, application of provisions of Bonded Labour Act and such other relevant Acts. Whenever, the involvement of any organized gang is found, the Investigating Officer is required to refer the matter to the Crime Branch of Delhi Police or the Special Cell constituted in the CBI.

#### **Delay in arrival of NSG during Mumbai attack**

1444. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when 26/11 attack occurred at Mumbai, it was reported that there was 8 hours delay for NSG Commandos to reach the spot;

(b) the reasons for the inaction and undue delay; and

(c) what is the action taken against the concerned personnel of NSG for this kind of grave lapse?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) to (c) No, Sir. There was no delay on the part of NSG. The NSG team moved within 30 minutes on receipt of the request from Manesar for Delhi Airport. Further, only minimum lead time was consumed on air journey from Delhi to Mumbai, unloading of equipment, personnel, gadgets, journey from airport to the Mumbai Sachivalaya, briefing, surveillance of the location, etc.

#### **Policy on Sri Lankan Tamil refugees**

1445. DR. K. MALAISAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the policy of India in the rehabilitation of Sri Lankan Tamil Refugees in Tamil Nadu;

(b) whether there is any move on the part of Sri Lankan Government to speed up the process of rehabilitation of such refugees in Sri Lanka;

(c) what are the efforts made on the part of Indian Government in the process of rehabilitation and settlement of these refugees who are at present in Tamil Nadu; and

(d) what was the announcement of present Chief Minister of Tamil Nadu relating to the future of the refugees living in Tamil Nadu and the fate of such announcement at present?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) The Government of India's approach is to discourage the movement of Sri Lankan Refugees. However, if any Sri Lankan refugees do come, they are granted relief in the refugees camps and kept in the camps with the ultimate object of repatriation back to Sri Lanka.

(b) Government of Sri Lanka has expressed its willingness to take back the Sri Lankan refugees in Tamil Nadu.

(c) Till these refugees are repatriated to Sri Lanka, they have been lodged in camps set up by the State Government and are being provided basic relief material on humanitarian grounds.

(d) The Chief Minister of Tamil Nadu had written to the Government suggesting permanent settlement of Sri Lankan Tamil Refugees in Tamil Nadu. In view of reply to part (a) and (b) of the question, no such proposal is under consideration.